

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21368/2013

(From the judgement and order dated 29/10/2012 in ITA No.252/2011 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

C.I.T VARANASI

Petitioner(s)

VERSUS

SCL.OF ADVANCED MGT.STUDIES

Respondent(s)

(With prayer for interim relief and office report)

Date: 14/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Rajiv Dutta, Sr Adv.
Mr. S. Wasim A. Qadri, Adv.
Mr. Rahul Kaushik, Adv. for
Mrs Anil Katiyar, Adv.

For Respondent(s) Mr. Harish Pandey, Adv.

UPON hearing counsel the Court made the following
O R D E R

A letter has been circulated by the advocate-on-record for
the respondent praying for time for filing counter-affidavit.

Same may be filed within four weeks.

Rejoinder-affidavit, if any, may be filed by the petitioner
within four weeks therefrom.

List the matter after eight weeks.

|(Pardeep Kumar)
|AR-cum-PS

|(Renu Diwan)
|Court Master

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